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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

Date of order : 22.6.2000

O.A.NO.187/1997

1. All India Equality Forum, Rani Bazar near Gurudwara Bikaner through its General Secretary, Shri Jagdish Rai Garwal, retired Office Superintendent Mach.Branch DRM office, Bikaner.
2. Shri Mahesh Kumar Sharma S/o Shri Ramdas working as Invoice Courier under Station Supdt., Northern Railway, Bikaner, resident of near Dinesh Dall Mill, Rani Bazar, Bikaner.
3. Shri Shrilal Modi S/o Shri Ramanand T.T. Khalasi, Northern Railway, Bikaner residing at Lakheton Ka Chowk, Bikaner.
4. Shri Sunil Kumar Shukla S/o Shri Krishna Behari Shukla Gateeman working under Station Supdt., Northern Railway, Bikaner, resident of Rahina Brahmachari Asharam, Rani Bazar, Bikaner.
5. Shri Vinod Kumar Pandey S/o Shri Ram Swaroop, A.S.M. Kh., Northern Railway, Bikaner residing at Hanuman Mattha, Bikaner.
6. Shri Ashok Kumar Tiwari S/o Shri Saubaran Lal Tiwari, Gateeman working under Station Supdt., Northern Railway, Bikaner, resident of behind Shiv Shakti Mandir, Sukhashpura, Bikaner.

.....Applicants.

versus

1. Union of India through Chairman, Railway Board, Rail Bhawan, New Delhi.
2. Executive Director (Reservation Cell), Railway Board, Rail Bhawan, New Delhi.
3. General Manager, Northern Railway, Baroda House, New Delhi.
4. Divisional Railway Manager, Northern Railway, Bikaner.
5. Senior Divisional Personnel Officer, Northern Railway, Bikaner.
6. Bhairon Ratan Purohit S/o Shri Nathmal Purohit, working as Waterman, Lalgarh, Div.Bikaner.
7. Roop Singh S/o Shri Ram Kumar working as Sealman, Suratgarh.
8. Vishnu Prakash S/o Shri Bhanwar Lal working as Lampman,

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Bikaner.

9. Rupendra Singh S/o Shri Rajsingh, working as TI/PH, Hanumangarh Jn.
10. Amilal S/o Shri Laxman Ram, working as Gateman, Pilibangha.
11. Ravindra Kumar S/o Shri Hari Ram working as Gateman, Sriganganagar.
12. Dharam Prakash S/o Shri Vishandas working as Tateman, Suratgarh.
13. Om Prakash S/o Shri Bhagwana, aged 38 years, posted as Waterman under C.M.I., Northern Railway, Sadulpur, resident of Village and Post Office Khuruna, Tehsil Chidwa, District Jhunjhunu.
14. Sharavan Kumar S/o Shri Kishan, aged 38 years, posted as Gateman, under S.S.Bikaner, resident of Nathusar Gate, Bikaner.
15. Shri Jagdish Prasad S/o Shri Bhanwar Lal aged 29 years, posted as Gateman under S.S.Ratangarh, resident of Rani Bazar, Post Office Dungarh, District Churu.
16. Sh.Mala Ram S/o Shri Pema Ram, aged about 38 years, working as an Invoice Corrier, under Station Supdt. Bikaner, resident of Village and Post Office Bisrasar, Tehsil Rawatsar District Hanumangarh.
17. Om Prakash Meena S/o Shri Danna Ram aged 37 years, working as Restgiver Booking Clerk, Northern Railway, Tibi, resident of Village and Post Office Lachadsar Vya Rajaldsar, District Churu.

.....Respondents.

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Mr.S.N.Trivedi, Counsel for the Applicants.

Mr.S.S.Vyas and Mr.A.K.Rajvanshi, Counsel for Official Respondents No. 1 to 5.

Mr.Y.K.Sharma, Advocate, brief holder for
Mr.Sanjeev Sharma, Counsel for Respondents No. 6 to 12.

Mr.Y.K.Sharma, Counsel for the Respondents No. 13 to 17.

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CORAM :

HON'BLE MR.JUSTICE B.S.RAIKOTE, VICE CHAIRMAN

HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

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PER HON'BLE MR.JUSTICE B.S.RAIKOTE, VICE CHAIRMAN :

The learned counsel appearing for respondents No. 1 to 5 along with Mr.S.S.Vyas, Advocate, has submitted this application stating that on 17.5.2000, he was present and he argued the case, the judgment was reserved, and the same was pronounced on 19.5.2000. But, from the reading of the judgment, he found that his name was not incorporated in the cause title, as counsel appearing for the respondents No. 1 to 5.

2. Though, from the proceedings, we do not find the noting of his name along with Mr.S.S.Vyas, as a counsel appearing for respondent No. 1 to 5 but, we do not find any reason to dis-believe this statement that he (i.e. Shri A.K.Rajvanshi), was present and argued the case on 17.5.2000. Shri K.K.Dave, the Court Officer also states us that Shri A.K.Rajvanshi was present on 17.5.2000 and argued the case. From these facts, it is clear that it is only due to in-advertance, his name has been omitted to be noted in the proceeding-sheet of the day. In this view of the matter, we think it appropriate, to allow the application and direct the office to note the name of Mr.A.K.Rajvanshi, in the cause title of the judgment by correcting the same to that extent and a fresh certified copy of it, may be issued to him.

3. The Application dated 30.5.2000 submitted by Mr.A.K.Rajvanshi, in respect of making correction in the cause title of the judgment, is allowed.

Gopal Singh
(GOPAL SINGH)
Adm.Member

B.S.RAIKOTE
(B.S.RAIKOTE)
Vice Chairman

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Copy of complaint 22/6/2002 sent
to Sh. S. T. Privedi, counsel for Appellate
Board No 193 dt 27-7-2002

Copy sent
30/7/2002

Copy sent on behalf of
Srinivas & Shankar
30/7/2002

copy recd.
S.K.
30/7/2002
A.K. Raywardi
30/7/2002